

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)
4266-4268/2014

No(s).

(Arising out of impugned final judgment and order dated 20/12/2013
in CRA No. 1716/2006, 20/12/2013 in CRA No. 1660/2006, 20/12/2013 in
CRA No. 1653/2006 passed by the High Court Of Judicature at
Allahabad)

RAM PRASAD

Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file additional documents)

Date : 12/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Pawanshree Agrawal, Adv.

For Respondent(s)
State of U.P.

Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For RR 2 to 5

Mr. Imtiaz Ahmed, Adv.
Mrs. Nagma Imtiaz, Adv.
For M/s Equity Lex Associates

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, these matters are adjourned for two
weeks.

Signature Not Verified

[SNEH LATA SHARMA]

[SUKHBIR PAUL KAUR]

Digitally signed by
Sukhbir Paul Kaur
Date: 2015.10.13

COURT MASTER

A.R.-CUM-P.S.

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Reason: